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of organi_c farming globally to start production of organic manures on a large scale?

THE MINISTER OF STATE IN THE DEPARTMENT OF RURAL DEVELOPMENT IN THE MINISTRY OF AGRICULTURE (SHRI UPENDRA NATH VERMA); (a) IFFCO produced 23. 36 lakh tonnes of fertilizer material during 1988-89, which was the highest achieved by IFFCO till then.

- (b) Due to change in the accounting year from July-June to April-March, ac counts were prepared for the period July, 1987 to March, 1989. During this 21 months period, the total income of IFFCO was Rs. 1374. 13 crores and total expenditure Rs. 1353. 53 crores, out of which IFFCO spent Rs. 375. 50 crores towards cost of imported inputs (Rs. 323. 33 crores on phosphoric acid, Rs. 17. 02 crores on ammonia and Rs. 35. 15 crores on potash).
 - (c) No Sir.

Guidelines for allotment of Lands in the Housing Societies

1976. SHRI MURLIDHAR CHAND-RAKANT BHANDARE: Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) what are the criteria and guidelines laid down for the allotment of land to cooperative group housing societies in Delhi;
 and
- (b) how much of land is available for allotment to them and to how many of the 1900 and odd such societies this land is proposed to be allotted indicating their total membership?

THE MINISTER OF URBAN DEVE LOPMENT CSHRI MURASOLI MARAN): (a) The Cooperative Group Housing Societies whose verified lists of members have been sent by the Registrar of Cooperative Societies to the DDA are eligible for allotment of land. The

allotment to such societies will be made on first-coaie(-fiffst, served basis.

(b) Government have asked DDA to reserve 40 per cent of all residential land developed by it for allotment to Cooperative Group Housing Societies. According to DDA it may be possible to cover about 400 societies in their projects in Dwarka and Narela.

Reporting of Pesticide Poisoning

1977. SHRI B. K. HARIPRASAD: Will the Minister of AGRICULTURE be pleased to state:

- (a) whether Government are aware that in U. K. reporting of pesticide poisoning is a legal reqirement and if so, whether similar regulations would be enforced in India; and
- (b) whether Government would also select one major Hospital in each State and creat a National poisons Information Service on the line of the U. K. set up?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION JN THE MINISTRY OF AGRICULTURE (SHRI NTTTSH KUMAR): (a) Government is not aware whether reporting of pesticide poisoning is a legal requirement in U. K. However, the manufacture, sale and use of pesticide in this country is governed as per the provisions of the Insecticides Act, 1968. The reporting of pesticides poisoning in India is a legal requirement, as under Section 26 of the said Act, the State Government have notified the functionaries for reporting all occurances of poisoning comins with in their cotmiz-ance.

(b) At present no such proposal is under the consideration of the Government.